

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
O.A. No. 050/00483 of 2020

Date of Order: 17.02.2021

C O R A M

HON'BLE MR M.C. VERMA, MEMBER [J]
HON'BLE MR. S.K. SINHA, MEMBER [A]

Suresh Paswan (Male) aged about 34 years, S/o Late Bansh Gopal Paswan, R/o Village-Rampur Uttar, PS- Farbisganj, Distt. Araria.

..... Applicant.

By Advocate :- Shri Binod Murari Mishra

-Versus-

1. The Union of India through the Secretary, Ministry of Communication and Information Technology, Government of India, Electronic Niketan, 6 CGO Complex, Lodhi Road, New Delhi-110003.
2. The Secretary Department of Post, Ministry of Communication and Information Technology, Government of India, New Delhi 110003.
3. The Chief Postmaster General, Bihar Circle, Patna-800001.
4. The Assistant Director Post, Bihar Circle, Patna-800001.

..... Respondents.

By Advocate :- Shri T.N. Thakur.

O R D E R (O R A L)
Per M.C. Verma, M[J]

1. The matter is at notice stage hearing. Applicant applied for appointment on compassionate ground. He has been awarded 34 points and the last person who was selected secured 61 points. Grievance of the applicant is that that he has been given lesser points.
2. Today is the third date when this matter is on Board for notice stage hearing. On 04.01.2021 when firstly this matter came on Board, it was inquired from learned counsel for the applicant as to under what head applicant has been given lesser points and what point according to him applicant was deserving and even if maximum point



as per claim of the applicant had been awarded to him, whether his score could be 61 points and learned counsel sought adjournment.

3. On 21.01.2021 this matter when was on Board for second time, learned counsel Shri B.M.Mishra invited our attention to the Scheme for compassionate appointment issued by the Govt. of India, Ministry of Communication and IT Department of Posts, No. 37-36/2004-SPB-!/C dated 20.01.2010 and stating that in name of property share of deceased employee was only 17 Dhoor land whereupon his house has been constructed and that deceased employee was having three dependents, including one unmarried daughter, learned counsel urged that points under two heads, namely "House and property" and " Dependents" have wrongly been evaluated.

4. Shri B.M.Mishra pointed out that under Head "House and Property" respondents have given six points to the applicant whereas as per policy, applicant ought to have been awarded 10 points and that under dependents & family income head also five more points had to be awarded. Upon further inquiry that even if nine points is added to the points given to the applicant, the total score would only be 43 and in that case also applicant would not come in the list of recommended candidate because the last recommended candidate's score is 64 and learned counsel submitted that he wants to seek instruction and he again sought adjournment.

5. Today, learned counsel for applicant urged that applicant would be satisfied at this stage if the OA be disposed of with direction



to the respondents to reconsider her case in next CRC. Counsel for respondent is having no objection to said request.

6. Having taken note of entirety, OA stands disposed of with direction to the respondents to consider the case of the applicant in next CRC.



[Sunil Kumar Sinha]
Member [A]

BP/-

[M.C. Verma]
Member [J]